

C.C.A. No.62/94  
in  
O.A. No.381/93

14/9/94 Hon. Mr. Justice B.C. Saksena, Vice-Chairman.  
Hon. Mr. K. Muthukumar, Member (Admn.).

We have heard the learned counsel for the parties.

C.A. has been filed on behalf of the respondents, by which it has been shown that pursuant to the interim order dated 8-4-93 passed by this Tribunal in O.A. No.381/93, Bachu Ram Vs. Khusi Ram & Others, the transfer order of Shri Bachu Ram was stayed under further orders. It has also been indicated that pursuant to order dated 15-3-94, the applicant has reported for duty on 24-3-94 and he has been permitted to work on the post of Chowkidar. No R.A. has been filed on behalf of the applicant. Consequently this C.C.A. is decided on the basis of the facts mentioned by the respondents in the C.A. No doubt, there has been delay in filing the C.A. and complying with the directions contained in the order passed by the Tribunal, but no allegation of malafide has been made against the respondents. Therefore, we are satisfied that there has been no wilful disobedience by respondents to comply with the directions contained in the order passed by this Tribunal, and ~~and no further~~ order is necessary. Accordingly the contempt petition is disposed of. The notices issued to the respondents are discharged.

  
MEMBER(A)

  
VICE-CHAIRMAN.